



**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 03  
IA No. 351/JPR/2019  
IA No. 582/JPR/2022  
CP No. (IB)- 161/9/JPR/2019  
Under Section 9 of IBC, 2016

**In the matter of:**

M/s V.J. Homes Studio Pvt. Ltd. ...Operational Creditor/Applicant

Versus

M/s Mansingh Hotels and Resorts Ltd. ...Corporate Debtor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER

**Present Through Video Conferencing: -**


For the Applicant : Shivangshu Naval, Adv.

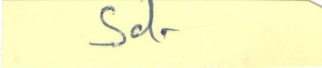
For the Respondent : Shashank Kasliwal, Adv.

**ORDER**

Heard Mr. Shivangshu Naval, Adv. appearing on behalf of the Petitioner/Operational Creditor and Mr. Shashank Kasliwal, Adv. for the Respondent/Corporate Debtor. Earlier, this matter was heard on 28.10.2022 and order was reserved by this Adjudicating Authority.

During the pendency of the instant case both parties have resolved the matter amicably. Further, IA No. 582/JPR/2022 has been filed by the learned counsel for the Petitioner for withdrawal of the main Petition. Learned Counsel for the Petitioner seeks to withdraw this present petition. Permission granted. CP No. (IB)- 161/9/JPR/2019 is dismissed as withdrawn. All pending IAs are disposed of accordingly.

  
(Prasanta Kumar Mohanty)  
Technical Member

  
(Deep Chandra Joshi)  
Judicial Member

November 23, 2022

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